

Annexure 6

Name of Corporate Debtor: SES Energy Services India Private Limited; Date of commencement of CIRP: November 25, 2022; List of creditors as on: August 16, 2024

List of operational creditors (Employees)

(Amount in ₹)

Sr. No.	Authorised Representative	Name of Employee	Details of Claim received		Details of Claim Admitted			Amount of Contingent Claim	Amount of any mutual dues, that may be set off	Amount of claim under verification	Amount of Claim not admitted	Remarks, if any	
			Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Whether related party?						% Voting Share in CoC
1		Pankaj Kumar	27-Mar-23	107,635	94,051		No	0.02%	-	-	-	13,584	Note 4
2		Harvinder Singh	1-Mar-24	801,869	354,478		No	0.09%	-	-	-	447,391	
3		Dilip kunder	26-Mar-23	38,792	-		No	-	-	-	-	38,792	Note 5
		Total		948,296	448,529			0.11%	-	-	-	499,767	

Notes:

- The above list of creditors reflects claims received by IRP/RP and verified as on August 16, 2024
- Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Erstwhile RP.
- The resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- As per Regulation 12 of CIRP Regulations ("RFRP") if a creditor fails to submit its claim with proof within the time stipulated in the public announcement, such creditor may submit its claim with proof to the interim resolution professional, up to the date of issue of request for resolution plans or ninety days from the insolvency commencement date, whichever is later. Provided further that the creditor shall provide reasons for delay in submitting the claim beyond the period of ninety days from the insolvency commencement. Accordingly the claim has been verified basis the updated regulations.
- The claim is not received as per the format prescribed in the CIRP regulations. Additionally, the claims are not reflected in the financial statements of the corporate debtor.